

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70490 of 2020

(Arising out of Order-in-Original No.06/Pr. COMMR./MRT/2020 dated 08.05.2020 passed by Principal Commissioner Central Goods & Services Tax, Meerut)

M/s Mamchand & Co.,

.....Appellant

(Mutfariq Shyampuri, Peeth Road,
Saini Nagar, Katauli, Muzaffarnagar-251201)

VERSUS

**Commissioner of Central Goods &
Service Tax, Meerut**

....Respondent

(Meerut-2500004)

APPEARANCE:

Shri Vineet Dubey, Advocate for the Appellant

Shri Manish Raj, Authorized Representative for the Respondent

CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.- 70694/2024

DATE OF HEARING : 25.10.2024

DATE OF DECISION : 25.10.2024

SANJIV SRIVASTAVA:

Learned counsel for the Appellant has filed prayer for withdrawal of appeal as there is no provision for filing this appeal before this Tribunal. He prays that he may be allowed to proceed before the appropriate forum.

2. Taking note of the submissions as made by the learned counsel for the Appellant, appeal is dismissed as withdrawn. Appellant is free to proceed before appropriate forum to seek remedy.

(Dictated and pronounced in open court)

**(P. K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**